

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 202
IB-918/ND/2019

IN THE MATTER OF:

M/s. Pawan Security Services

...PETITIONER

Vs.

M/s. Star Facilities Management Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 17.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-creditor :Mr. Avinash Lakhanpal,
Advocate.**

For the Respondent/ Corporate-debtor :Mr. Rakesh Kumar, Advocate.

ORDER

Heard the submissions made by the Learned Counsels for both the parties. The Learned Counsel for Corporate-debtor is directed to instruct his client to pay Rs. 10,00,000/- apart from the payments made earlier 10,00,000/- to show the bona fides and keen interest of negotiation and settlement. Let the matter be resolved at the venue of the Operational-creditor's Counsel's office. Matter is adjourned to 18.01.2021.

-sd-

**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Meenu)